

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. IV

SERVICE TAX APPEAL NO. 52134 OF 2018

[Arising out of the Order-in-Appeal No. 302 (SM) ST/JPR/2018 dated 19/04/2018 passed by The Commissioner (Appeals), CGST & Central Excise, Jaipur (Raj.)].

**M/s Rajasthan State Industrial
Development & Investment
Corporation Ltd. – (RIICO Ltd.),**
Vaishali Nagar,
Ajmer – 305 001 (Raj.).

Appellant

VERSUS

**Additional Commissioner,
CGST & Central Excise Commissionerate,**
NCR Building, C-Scheme,
Jaipur (Raj.).

Respondent

APPEARANCE

Ms. Poorvi Asati, Advocate – for the appellant.
Shri Harsh Vardhan, Authorized Representative for the Department.

CORAM:

HON'BLE DR. MS. RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51356/2023

DATE OF HEARING/DECISION : 21.09.2023.

RACHNA GUPTA

Learned counsel for the appellant has placed on record the copy of the discharge certificates/Form No. **SVLDRS – IV**. In view thereof and in view of the intent of Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019, the appeal is hereby ordered to be **dismissed as deemed withdrawn.**

(Order dictated and pronounced in open court.)

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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